

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

IA-644/2024

In

IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

.... Petitioner/Applicant

Vs.

Mamta Gupta

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Mohit Chaudhary, Mr. Prakhar Mithal Advs.

For the RP : Mr. Roshan Lal Jain (RP), Mr. Sumit Sinha Adv.

ORDER

IA-644/2024

The written submissions filed by the parties are on record.

Order **Reserved.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)